

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) Yes, Sir. Revision for allocation of Central assistance to States under the Centrally Sponsored Accelerated Rural Water Supply Programme is under active consideration of the Government of India.

(b) Since the issue is still under consideration, details of the same will be available only after its finalisation.

Review of functioning of IDBI in Andhra Pradesh

2554. SHRI T. BALA GOUD: Will the Minister of FINANCE be pleased to state:

(a) whether Industrial Development Bank of India faces litigation in Delhi High Court due to allegations against some of the Officers in Andhra Pradesh; and

(b) the steps being taken by Government to direct the Industrial Development Bank of India to review the functioning of various financial agencies in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) The Industrial Development Bank of India (IDBI) has reported that it is not aware of any pending litigation in Delhi High Court due to allegations against some of the Officers in Andhra Pradesh.

(b) The IDBI has reported that it undertakes periodic performance evaluation studies of SFCs/SIDCs to identify areas for improvement in their operations. It also keeps a watch on the operations of SFCs/SIDCs through its nominees on their Boards.

Industrial Pollution

2555. SHRI VAKKOM PURUSHOT-HAMAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there are industrial units in the country which have yet to adopt pollution control measures;

(b) if so, whether they have been served notices for closure and also for time bound adoption of pollution control measures; and

(c) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) Yes, Sir.

(b) and (c).

(i) The industries have been directed by the concerned State Boards to comply with the prescribed effluent and emission standards on a time bound basis

(ii) Under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, the Central and State Pollution Control Boards have launched prosecutions against 1,386 industries operating without consent of the Pollution Control Boards or for violating the directives given by the Boards.

(iii) Show cause notices against 48 polluting units have been served by the Central Government under the Environment (Protection) Act, 1986.

Crocodile Farm

2556. SHRI SOMNATH RATH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state: